

Unauthorised construction of a Hotel on Sardar Patel Marg, New Delhi.

2000. SHRI DAYA RAM SHAKYA : Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state :

(a) the names of the persons who have built unauthorisedly a palatial hotel in an area of 32409 sq. ft. on Sardar Patel Marg ;

(b) whether the N.D.M.C. has served a notice for this unauthorised construction and imposed a fine of Rs. 32,40,921 and whether any pressure is being put on the NDMC for the reduction of the fine; and

(c) if so, whether Government have investigated the matter; if so, the outcome thereof ?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) : (a) M/s I.T.C. Ltd. has built the hotel on Sardar Patel Marg on a piece of land measuring 6 acres leased out to them by the L & DO through the Deptt. of Tourism. The Hotel Project of M/s I.T.C. Ltd. was approved by the Deptt. of Tourism after inviting tenders for the construction of a hotel in the above plot of land. The L & DO has entered into an agreement with the Company for the lease of the land for this purpose. There is, therefore, no unauthorised construction of the hotel on the above plot of land.

(b) No fine has been imposed by the N.D.M.C. on the Company. A composition fee of Rs. 12 lakhs was however demanded by the NDMC by serving a notice on the company for starting construction without first getting the plans approved. The construction was within the permissible F.A.R. and condonable on payment of composition fee to the N.D.M.C. The constructions were otherwise within the purview of building bye-laws and master/zonal plan regulations, that is, the plans as per existing construction at site would have been sanctioned by the N.D.M.C. in case the party had applied before carrying out the construction. No pressure whatsoever has been put on the N.D.M.C. for reduction of this amount.

(c) Does not arise.

Scheduled Castes/Tribes in Class I and II Posts

2001. SHRI BHAUSHAHEB THORAT : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) the number of Class I and Class II posts in the various departments of Agriculture and Irrigation, department-wise as on 1st April, 1978 and department-wise percentage of Scheduled Castes and Scheduled Tribes ;

(b) how many posts of class I and class II officers have been filled up during the past 3 years department-wise in the Ministry and number of Scheduled Castes candidates appointed/promoted ;

(c) whether the rules of promotion and recruitment to the post are so framed as to ignore the Scheduled Castes candidates and what checks have been provided to ensure the recruitment/promotion of candidates from SC and ST to the class I and class II posts against the reserve quota ; and

(d) how many class I and class II posts are lying vacant for more than 3 months in various departments of the Ministry and steps taken for immediate filling of such posts ?

THE MINISTER FOR AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) : (a) to (d). Information is being collected and will be laid on the Table of the Lok Saha.

Extension of drought prone area programme

2002. SHRI ANNASAHEB GOKHINDE : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether the Drought Prone Area Programme is being extended to 24 more districts this year ; and

(b) if so, the district and State-wise details regarding the same ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH) : (a) No, Sir.

(b) in view of (a) above, the question does not arise.

Soyabean Production

2003. SHRI SURENDRA BIKRAM : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether Government have taken steps to raise the output of soyabean in the country ;